

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No.1104 of 2019**

....

Vikash Prasad ..... Petitioner

Versus

1. The State of Jharkhand  
2. Satish Kumar ..... Opposite Parties

....

**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Petitioner : Mr. J.N.Upadhyay, Adv.  
For the State : Ms. Vandana Bharti, APP  
For the O.P. No.2 : Mr. Shravan Kumar, Adv.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

04/09.09.2021            It has been submitted by learned counsel for the petitioner that the matter has been settled outside the Court and as such the matter may be referred to the Lok Adalat.

In view of the above submission, let this matter be referred to the Lok Adalat scheduled to be held on 11.09.2021.

**(Rajesh Kumar, J.)**

*Shahid/*